

- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1967-68. (Hindi version). Notifications under Representation of the People Act, 1950. [Placed in Library. See No. LT—1404/69.]

Notifications under Representation of
the People Act, 1950

THE DEPUTY MINISTER IN THE
MINISTRY OF STEEL AND HEAVY
ENGINEERING (SHRI MOHD. SHAFI,
QURESHI): On behalf of Shri M. Yunus
Saleem, I beg to lay on the Table a copy
each of the following Notifications under
sub-section (2) of section 9 of the Representa-
tion of the People Act, 1950:—

- (1) S. O. 2837 published in Gazette of
India dated the 11th July, 1969
making certain corrections in Part B
of Schedule VII to the Delimitation
of Parliamentary and Assembly
Constituencies Order, 1966 in respect
of the State of Punjab.
- (2) S. O. 2838 published in Gazette of
India dated the 11th July, 1969
making certain corrections and
amendments in Part B of Schedule
VII to the Delimitation of Parliamen-
tary and Assembly Constituencies
Order, 1966 in respect of the
State of Kerala.

[Placed in Library. See No. LT—
1405/69]

12.37 hrs.

RE. CALLING ATTENTION NOTICE

SHRI A. SREEDHARAN (Badagara): I
want to make a submission...(Interruptions).

MR. DEPUTY-SPEAKER: Without
my permission, you cannot make a sub-
mission. (Interruptions) Please resume
your seats. On this question, the primary
concern is of the States. But on the Centre
also there is some responsibility. I have
taken it up with the Government. After
their reply, I will take a decision. (Interrup-
tions).

SHRI SURENDRANATH DWIVEDY
(Kendrapara): Let the Education Minister
make a statement.

MR. DEPUTY-SPEAKER: As soon as
we get the reply, I will take a decision about
it. This is not closed.

श्री रवि राय (पुरी) : वह कब वक्तव्य
देगे। आप शिक्षा मंत्री को डायरेक्शन दें कि वह
इस बारे में वक्तव्य दें।

MR. DEPUTY-SPEAKER: I will try
to expedite it.

SHRI VASUDEVAN NAIR (Peermade):
One point arises from what you have said.
I do not think it is a ruling. You said that
you are waiting for some statement from the
Government. When we submit a Call Attention
Notice, it is for the Speaker to decide,
whether you admit or reject it. You cannot
decide the fate of a Call Attention Notice
on the whims and fancies of the Minister. If
you take a decision that the Minister is
called upon to make a statement in the
House, you can do so. Our request to you
is...(Interruptions).

MR. DEPUTY-SPEAKER: You have
not followed me correctly. So far as the
Call Attention Notice is concerned, it is
disallowed. (Interruptions) I have explained
it now. If you are not prepared to listen, I
cannot help it. It has been disallowed.
(Interruptions).

श्री मधु लिमये (मुंगेर): उस को अल्प-
सूचना प्रश्न के रूप में लेना चाहिए।

STATUTORY RESOLUTION RE.
BANKING COMPANIES
(ACQUISITION AND TRANSFER
OF UNDERTAKINGS)
ORDINANCE

AND
BANKING COMPANIES (ACQUISITION
AND TRANSFER OF UNDERTAKINGS)
BILL—Contd.

MR. DEPUTY-SPEAKER: Now.
Yesterday, we decided 4 hours for general
debate. Only 1 hour and 55 minutes are
left, say, 2 hours. So, we will have to finish
the general debate by 4 O' Clock at the
most.